

ITEM NO.5

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).32757/2009
(Arising out of impugned final judgment and order dated 17-09-2009
in CMWP No.2995/2005 passed by the High Court of Judicature at
Allahabad)

M/S MEKASTER TELEMATICS LTD.
THROUGH ITS MANAGING DIRECTOR

Petitioner(s)

VERSUS

M.D., PRADESHIYA INDUS.

Respondent(s)

WITH

SLP(C) No. 25595/2011 (XI)

Date : 01-09-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s)

Mr.Ranjan Kumar Pandey, AOR

Mr.Rajesh Srivastava, AOR

For Respondent(s)

Mr.Vinay Garg, Adv.
Mr.G.R.Pandey, Adv.

Mr.Ajay Sharma, Adv.
Ms.Neelam Sharma, Adv.
Mr.Rajeev Sharma, Adv.
Mr.Dinesh Minocha, Adv.

Mr.Pramod Swarup, Sr.Adv.
Mr.Anuvrat Sharma, Adv.

Mr.Abhay Prakash Sahay, Adv.
Mr.Jamnesh Kumar, Adv.
Mr.Himanshu Shekhar, AOR

Mr.Ravindra Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused letter dated 30.08.2017.

In view of letter circulated by learned counsel for
the petitioner, list after ten weeks.

(Ashok Raj Singh)
Court Master

(Sneh Lata Sharma)
Court Master